लोग टाउः े बन्द हैं, तो रंगनाथ मिशा कोई छोटी हाँसयत के श्रादमी नहीं है, वह सुप्रीम कोर्ट के चीफ जस्टिस रहे हैं। इस समय बहुत बड़े संगठन के श्रध्यक्ष है। वह श्रपनी हैसियत से कहते हैं कि चीगुना नंबर है 28 हजार के करीब । तो इस पर सदन के यह स्पर्टीकरण होना चाहिये। या फिर गृह मंती के जिलाफ प्रिविनेज मोशन जाना चाहिये . . (स्प्रध्यान)

THE DEPUTY CHAIRMAN: Jagethji, please sit down. Let me handle it interruptions). You please keep quite

If you test that in your opinion wha! being said on the floor of ti. by the Home Minister is not correct, you are free to move a privilege motion. But, I cannot allow another discussion on it. That is a different matter because the matter was already raised. I have been shown a poper where Chairman Sahib has rejected it. He said that once the matter was raised on Friday, it cannot be raised again on the floor of the House, So, if you feel that there is any discrepancy, you move privilege motion and let the Chairman decide about it. Okay. Now, I have to call Mr. Dr Biplab Dasgupta.

# RE:SETT&LEMENTOF BABRI MASJID ISSUE

DR. 31PLAB DASGUPTA (West Bengal): Madam, I am raising the issue of Babri Masjid. Last week, the Home Minister told us that in the light of the decision of the Supreme Court, there are now two options available. The first option is to go for negotiations and the second coption is to take advantage of Article 138 of the Constitution and refer all the cases which are now pending in various courts in U. P. to the Supreme Court. My seeling is this that these two options are not mutually exclusive. It is possible to continue discussions and negotiations, whatever is possible; at the same time, also refer this issue to the Supreme Court for settlement.

And if that is done. then. J would expect different political parties te take a position that whatever decision comes out of the Supreme Court would be respected by al! the political parties. If that is not done. then there is no way that this very important issue can be resolved. What I find worrying is this, while the Home Minister made such a categorical statement, all the preparations are being made for setting up a trust for the construction of a Ram Temple by the Government. the, Godmen have been divided into factions —one is the BJP—led govern -men ts and the others are the Congress -led Godmen. All kinds of parleys arc going on and with the Prime Ministe touching the feet of "Gurus" and al<sup>1</sup> that is completely tarnishing thei secular image of our country. My point is this, if the Government is really interested in resolving the issue-then this a is not the way that it should be done. Certainly, the matter Court should be referred to the Supreme and let the Supreme Court take a position on this and we should not pollu te the atmosphere of the country by involving, all kinds of Godmen and dividing them into groups got into and intrigues and all that. I would also like to make a point.

While the discussion is going on that, unfortunately, the promise which was made by the Prime Minister ois the night of 6th December that the Babri Masjid which had been pullec down would be reconstructed at the same site, that promise, it seems, has been completely forgotten. There j is an ominous silence on the part of the Government on the particular pledge—the pledge was given very j categorically and it was broadcast j over the television. Unfortunately, | not a single word is coming from the j Government or from any quarter on ' this particular issue as to what is I going to happen at that place, whether the Government is interested in i keeping that pledge or not. I would! also like to have a on this issu

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1 am not going to make a long speech on this issue but, I would like to have the reaction of the Home Minister on this.

Please don't dilly-dally on this ver<sup>^</sup> important issue, don't try to handle it by manipulating the Godmen. That is not the solution. Manipulating religious feelings is never a solution. We have seen again and again that whenever the Congress party or the Government went in for manipulating the religious feelings whether in Case of Bhinderawale or others, that always led the country to serious trouble. \ lot of communal violence and communal passion has been roused. This should not be permitted. We should handle this issue in a mature way. We should keep the nation unified and that can be done by put ting trusl in the Supreme Court resolving all these issues which are pending in different courts now and by bringing them all together to the Supreme Court for a decision on this. I would expect all the political parties, including our friends from the BJP, to put trust in the Supreme Court for the resolution of this dispute. If you are going to build two temples—one temple and one mosque—that should be categorically stated that oned Ram temple would be there, but the mosque should be where it was before. Fine, but it should not be by way of .manipulations. But, at the same time, af we are talking only about the Hindu temple, it g\*ives, me an impression that there are two BJPS in the country, one is the formal hard BJP sitting here and other is the soft BJP sitting there. There can not be two BJP lines. The Home Ministry should reject such policy.

प्रो० विजय कुमार सल्होता (दिल्ली) : उपसभापति महोदया, यह जो विषय इन्होंने उठाया है, मैं समझता हूं कि इस पर तो बड़ी गहराई से बहस होनी चाहिये थी प्रौर यह विषय ग्राज पूरी वहस के लिये ग्राये तो बहुत ग्रन्छा रहेगा। इतने के जुग्रल सरीके

से एक बात यहां कह दी गई ग्रौर में समझता हूं कि इस में कुछ क्लैरिफिकेशन की काफी वड़ी जरूरत है। हम शुरू से ही इस बात को कहते रहे हैं कि यह मामला कोर्ट का तय करने का नहीं है, न्यायालय इन चीजों को तय नहीं कर सकता । सुप्रीम कोई ने ठीक तरीके से इस बात को दोहरा दिया है कि यह मामला कोर्ट के द्वारा तय कहीं होगा, यह मामला श्रापसी बातचीत से तद होगा या यहां कानून बनाकर के तय हो सकता है। श्रव यह स्रापसी बातचीत में यह मामला इतना सेंसीटव है ग्रीर हिन्दूस्तान के करोड़ों लोगों की ही नहीं, सारी दुनियां के ऋत्दर रहने वाले इस देश के हिन्दुओं की आवनाओं से जुड़ा है। उस स्थान पर, जो कि राभजन्म स्थान है, वहां पर शिवा मंदिर बनने के स्त्रीर कुछ बन ही नहीं मकता, दूसरा स्थाल ही पैदा नहीं होता ग्रीर किसी न्यायालय में इसके जाने का प्रश्न पैदा नहीं होता । मैं इस बात को भी स्पष्ट कहना चाहना हं कि कोई दुनियां की ताकत राम अन्य स्थान पर मंदिर वनने से नहीं रोक सकती, कोई नहीं, न कांग्रेस, न कम्य निस्ट पार्टी, न जन्ता ६५ । वहां पर तो मंदिर बनेगा ही और इस लिये . . . . (ध्यवधान)

SYED SIBTEY RAZI (Uttar Fradesh): Madam, Iam standing on a point of order. The high traditions of this House are so that the ... (Interruptions)...

प्रो० विजय कुमार मल्होताः यह एसो-सिएट वाली बात दिसयों बार हुई हैं। हमने रेज किया है श्रौर ग्रापने उसको प्रपोज किया है। ग्राप भी उस दिन खड़े हुये थे। (व्यवधान)...

THE DEPUTY CHAIRMAN: He is making a point of order.

syed sibrey RAZI: 11.5 is my right to raise a point of order. Madam, what I wont to submit before you is that the high traditions of this House are such that the matter which is pending before a court, is taken as a sub judice one. The basic decision of the Supreme Court was that the title must be decided. This matter is pending in the Allahabad High Court.

~we go on to give threats and counter-threats like this in the House, 1 think the decision of the court may be affected. This is the golden law that we do not discuss such matters which are subjudice because the other factors should not influence the judges. So my submission is that we should not "discuss a matter like this in the House when the matter is Subjudice and for that matter, any such issue. )n such matters the Chair takes the decision. In the decision that has been given by the Supreme Court many aspects of our polity have been indicated. We should wait for the verdict of the High Court which is in the process of completing. \ think, the evidences and all that. Before tliat it should discussed like this. This is my submission.

ं <mark>भो चतुरान्तन मिश्र</mark> (बिहार) : मैंडम, मैं पाइंट श्राफ श्रार्डर के बारे में कहना चाहता हूं।

उपसभापति : ग्रव ग्राप थोड़े ही जवाब दे मकते है, जवाब तो मुझे देना है ।

श्री चतुरानन मिश्रः हम उसके बारे में राय दे देते हैं, उसके बाद श्राप फैसला दे धीजिये।

उपसभापति : राय नहीं । क्या श्राप पाइंट माफ ग्रार्डर उठा रहे हैं ?... (व्यवधान)...

श्री **अ**तुरानन मिश्रः उनके प्वाइंट आफ आर्डर पर राय देना चाहता हूँ।

उपसभापति : पाइंट आफ आर्डर पर राय देने की तो कोई प्रथा नहीं है।

श्री चतुरातन मिश्र : लेकिन श्रापको दूसरों की बात सुनने का तो श्रधिकार है।

उपसमापति : मुझे श्रधिकार है, मगर ...(ध्यवधान)... एक मिनट, Let me settle one thing: then I will let you know. Please sit down . He has raised a point of order and I will settle it. If you want to raise another one, you are welcome. You cannot have a new *pratha* in this House. The Chair is authorised to give a clearance' The members are also getting up and giving clarifications. Then you can come here

The Hon'ble Chairman has permitted this Special Mention in this House In the light of whatever you have said, I would say that any matter which is pending before any court, which is subjudice, we do not take ap in this House. As the Chairman Sahab has given permission to Dr. Biplab Dasgupta—I can read out the topic which says "Settlement of the Babri Masjid Issue"—we should limit our-seleves only to that topic. We should not go into the details of it. To talk about a settlement of any problem is permitted but let us not go into details which may be bringing us into difficulties when the matter is pending in the court. I tell this to you and to anyone else who wants to speak o/I that. So you speak on that subjeci.

श्री **विसनमाई मेहता (गुजरा**त) : मैहम, ग्राइंट **ब्राफ** ब्राईर ।

**उपसमापति** : श्रापका नाईट त्राफ श्रार्डर क्या है ?

भी चिमनभाई मेहता: मैडप, अब हाऊस में जीरो-ग्रावर भी काल-अटेंशन की तरह पूरा डिसकस होने लगे तो फिर जीरो श्रावर को एक ही कर लीजिए । (व्यवधान)

because there are several Zero Hours. So many points are raised, and then cross-discussions, this discussion, that discussion and association, this can be in one line. You have to decide about it. I do not want to give any suggestion about it. But other Members who want to raise their issues, they are not able to get time. They go on discussing the same issue and no fresh issue is also coming up,

#### THE DEPUTY CHAIRMAN:

Agreed. Mr. Mehta, Iagree with you IOO per cent (hat those who gave a Special Mention or a Zero Hour mention, we should limit to those persons, those names, and others should not associate or dissociate. I am against it right from the beginning because then all the other subjects which the Chairman has cleared for other people get delayed. Only one subject keeps on repeating, whether it is today's or any other days's subject. We have seen it in the past. I would be happy if you take up this matter the Chairman also and strengthen my hands also from your co-operation. Let only those people who have asked for permission speak. Tf others want to ask, let them give another fresh notice and take the permission.

THE DEPUTY CHAIRMAN : Whatever has been cleared by the इसलिए मन्होला जी, ग्रापकी बात तो हो गई, अब क्या कह रहे हैं ?

प्रो० विजय कुमार मल्होता: मैं दो मिनट में खत्म कर रहा हूं। उपसभापति महोदय, मुझ, सबसे पहला एतराज इसी वात पर है कि इसमें इन्होंने वाबरी मस्जिद शब्द प्रयोग किया है, वाबरी मस्जिद वाली जगह पर कोई मस्जिद नहीं थी, वहां पर मंदिर था।

SYED SIBTEY RAZI: What is this?

भो । विश्वय कुआर मल्होता : सुप्रीम कोर्ट की जजमेंट में भी यह बात क्लिअर हो गई है। सुप्रीम कोर्ट ने यह वरिक्तट दे दिया है कि वहां पर 50 आल से नमाज नहीं पढ़ी गई ।

THE DEPUTY CHAIRMAN: Please, one minute.

प्रो० विजय कुनार मल्होता : जहां नमाज नहीं पढी जाए, वह मस्जिद हो सकती है? जहां मुक्तमान जा नहीं सकते, वह मस्जिद हो सकती है? जहां पूजा हो रही है, मूर्तियां एखी हुई हैं, वह सस्जिद हो सकती है? इफिलए उपसभापति महोदय ...

Chairman, the Member spoke.

## प्रो. विजय कुमार मल्होता उन्होंने यही बात कहीं है ।

THE DEPUTY CHAIRMAN: Just one minute. There is a technical thing. You raise the matter with the Chairman why he permitted it because, if he permits it in the House, I will not stop it. So, what he raised was written on my paper and with the permission of\* the Chairman. Now; why he raised this is not my decision it is the Chairman's decision. So, you don't go into those technicalities. You please say that you are not agreeing with him and sit down so that I can ask other persons.

प्रो० विजय कुमार मल्होता : उपसभा-पति महोदय. मैं यही कहना चाहता हूं कि इसके फैसले के लिए दो ही रास्ते हो सकत हैं। एक तो यह है कि सब लोगों में वातचीत करके वहां मन्दिर बनाने की प्रक्रिया शुरू कर दी जाए और कोई सरकारी ट्रष्ट बनाने की बजाए संतों पर छोड़ दिया जाए कि वे कैमें बनाएं। दूसरा तरीका यह है कि अगण आपस में बातचीत से नहीं होता तो कानून बनाकर के, जैसे सोमनाथ के मंदिर के लिए एक कानून बनाया गया था, पालियामेंट में यह कानून बनाया जाए और कानून बनाकर राम जन्म-भूमि पर मदिर बना दिया जाए। यही दो रास्ते हो सकते हैं, कोई तीसरा रास्ता नहीं हो सकता।

### THE DEPUTY CHAIRMAN:

Now, I have two more names-Shri Janeshwar Misra and Shri Chaturanan Mishra. Please confine yourselves to whatever is permitted. Do not go beyond that.

AN HON. MEMBER: Madam, this side aUo.

THE DEPUTY CHAIRMAN: I hope, in future we will stick to one person.

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थी जगदीश प्रसा म्मायूर(उत्तर प्रदेश) : वेग्रर वन गया दो मिसरों का ।

उपसभापति : दो मिसरे हैं, शेग्रर बन गय()

श्री चत्रानन मिश्रः दोनों मिलेंगे तभी नो मिसरा होगा। श्रापके जैसे श्रकेने रहेंगे तो मिसरा नहीं होगान ।

भी जगहीस प्रशाद माथुर: उत्तर प्रदेश में जहां यह मंदिर का सवाल उठा है, उसमें तो मिले ही हए हैं आप।

उपसमायितः अभीच हिहम सम्रारके मिसरे बनाएं, जाहे मिश्रण बनाएं, आप बोल दोजिए ।

श्री चतुरानन मिश्राः में यह कहना चाहता था कि श्रभी जो हम लोगों के मित माननीय सदस्य श्री विष्तव दासगुष्त ने सवाल उठाया है, मैं उसका पूर्ण समर्थेक हूं। उसमें मुझे सिर्फ इतना ही जोड़ना है कि यह मामला मुत्रीम कोर्ट को भेज दिया जाए, सारा मुकदमा, और वह निर्धारित समय के अंदर जल्दी से जल्दी फैसला दे, एक टाइम लिमिट उसमें हो ज ए ऋौर वही एक मात्र रास्ता हम लोगों केलिए क्रबंबच गया है। जहां तक हमारे मित्र मल्होता जी ने कहा, उनकी तो बहुत सी बात सब-ज्युडिस है, इसलिए उसको एक्सपंज करदेना चाहिए।

विपक्ष के नेता (श्री सिकन्दर अक्त): वह सब-ज्युडिस नहीं है।

**श्री चतुर(नन मिश्र**ः ग्राप तो विरोधी दल के नेता है, जरा हमारी भी बात सुन लीजिए। जो मामला ग्रभो कोर्ट के मातहत है, उसमें है कि वहां पर वह जमीन किसको है। उप पर प्रगर अग्राप पहले ही कह देते हैं। (स्ववधान)

श्री प्रो० विजय कुमार मन्होत्रा : मैंने जमीन के बारे में कुछ नहीं कहा ।

श्री चतुरानन मिश्रः तो फिर आपने कहा क्या था? इसलिए जो हिस्सा हो उसका, उसको एक्सपंजच कर दीजिए। हुम मुस्लिम कम्युनिटी से भी कहेंगे कि इलेक्शन टाईम में इस सवाल को न उठाएं। इलेक्शन केटाइम में कांग्रेस पार्टी ने उर्दू बुलेटिन का रेडियो पर प्रसारण शुरू कर दिया और हबली में इन लोगों ने किया, उसका इन लोगों का कुछ वोनस मिल गया। इसलिए उनसे हम अपील करेंग कि इस मौके पर न उठाएं। किसी श्रीर मौके पर उठाएं श्रीर में सरकार से अर्ज करूंगा कि अप सुश्रीम-कोर्ट को सारा मामला संविधान के मातहत दे करके उनसे यह रिक्वैस्ट कीजिए कि कम से कम समय में वह इस मामले का निष्पादन कर दें ताकि हम लोग इस मामले से फी हो जाएं । नहीं तो कोई भी सवाल उठता है तो यह लोग राम जन्मभूमि-बाबरी मस्जिद उठा देते हैं। इस लिए इससे बचाएं।

श्री जनेश्वर मिश्र (उत्तर प्रदेश) : एप-सभापति महोदय, यह बहुत ही गंभीर ससला है। इसको हल्केपन में नहीं लेना चाहिए और मानतीय विष्लव दास जी ने जो वात उठाई है उसका स**मर्थन कर**ते हुए मैं ऋपने भाजपा के मित्रों से ग्रौर कांग्रेस के मित्रों से निवेदन कर रहा हूं कि बहुत हल्केपन में इसको लिया गया है। उस समय भीयानी 6 दिसंबर केंद्र भी हम लोगों ने मांग की यी कि इसे हाई-कोर्ट में तय होने दिया जाए ग्रीर ग्रगर हाई-कोर्ट तय न करे तब सुप्रीम-कोर्ट जाया जाए लेकिन दिल्ली की सरकार ने (व्यवधान)

प्रो. विजय कुमार मल्होताः दिल्ली की सरकार नहीं, भारत सरकार ने (व्यवधान)

श्री जनेश्वर मिश्र म्युनिसियैलिटी की गवर्न मेंट इनकी बन गई है इसलिए एसा कह रहे हैं। दिल्ली की सरकार से मेरामतल**ब** है कि भारत सरकार ने सर्वोच्च-न्यायालय से सलाह लेने पर दबाव डाला। अवतक हम इस राय के हैं कि हाई-कोर्ट में इस पर विचार होता चाहिए। उस समय प्रधान मंत्री जी ने क्या कहा था, मैं नहीं जानता लेकिन 6 दिसंबर को मैंने शाम को कहा था कि बहत जबन्य अपराध हुआ है और वहां जो कुछ भी 6 दिसंबर के पहले था, वैसे ही खड़ा किया जाना चाहिए । यह हम लोगों का ग्राज भी स्टेंड है और यह सही है कि जब यह मामला श्रदालत में विचाराधीन है तो (श्यवधान)

श्री रामदास अग्रवाल (राजस्थान) : यह मामला सब-जुडिस है (व्यवधान)

श्री जनेश्वर मिश्र : श्रगर मल्होता साहब की बात सब-जुडिस नहीं है तो हमारी भी नहीं हैं (व्यवधान) ऐसा नहीं चलेगा कि आप जो कहेंगे वह सब-जुडिस नहीं है और हम जो कहेंगे वह सब-जुडिस हैं। मैंने जान-वृक्षकर यह कहा है मैडम, ताकि ये लोग समझे कि सब-जुडिस क्या हुआ करता है (व्यवधान) अगर ये लोग कहें में कि यह सब-जुडिस नहीं है कि वहां मंदिर बनेगा ही तो हम यह कहेंगे कि 6 दिसंबर के पहले जो चीज जैसे थी, वैसे ही होनी चाहिए--- (व्यवधान) केवल आप में सद्बुद्धि पैदा बरने के लिए मैं यह कह रहा था। वह सद्बुद्धि कितनी आई, मैं नहीं जानता लेकिन इनना जरूर कहना चाहना हं कि (व्यवधान)

श्री कैलाश नारायण सारंग (मध्य प्रदेश): भ्राप खद वहां दर्शन करने जाओंगे (स्थवधान)

श्री कनेश्वर मिश्रः मैं मल्होता जी से ग्रौर जनके लोगों से यह कहना चाहता हू कि जो लोग यह दावा करते थे सरकार में रहते हुए कि यह राम जन्मभुमि है, उन लोगों को सर्वोच्च-न्यायालय ने एक दिन की सजा दी है ... (व्यवधान) ग्रमराधी को जनता के बीच में सिर झुकाकर चलना चाहिए लेकिन जिस तरह ग्राप प्रकड़कर चल रहे हैं, मैं प्रार्थना कहना कि दूसरी सद्बुद्धि यह ग्राए कि ग्राप फिर सिर झुकाकर चलना सीखें। ग्रापको सजा मिल चुकी है (व्यवधान) सजा एक दिन की हो या 10 साल की हो, बेह्या के लिए वह कोई मजलब नही रखती लेकिन हतादार के लिए बहुत मतलब रखती है (व्यवधान)

THE DEPUTY CHAIRMAN: Shri Vayalar Ravi. (Interruptions) Shri Ravi, Please.

SHRI VAYALAR RAVI (Kerala):
Madam Deputy Chairman ...(Inter-ruptions).
THE DEPUTY CHAIRMAN:
Order in the House, please.

SHRI VAYALAR RAVI: Madan? December, 6,1992, was a black day in the history of the country. The society the Indian society, was divided on communal lines because of this heinous thing which happened on December 6, 1992, in Ayodhya. However, I do not want to go into the details of it here again. Today, the question is one of assuaging the feelings of

those who had been hurt by the demolition of this Mosque. There is no healing touch so far. I want this Parliament and the country to provide this healing touch to these people to the minorities. Now, some people are expressing their anxiety about the construction of the Temple. But I would say that the Mosque should be constructed first. The Mosque, should be constructed at the same place where the Babri Mosque had existed earlier. We should bring about status quo ante. The Supreme Court is ' and it has taken shelter article under 143 Constitution.. (Interruptions).

SOME HON. MEMBERS: "Madam, he cannot use su:h words ...(Interruptions)....

SHRI VAYALAR RAVI: Yes, what is rongf

(Interruptions).. .No, I have the right to speak\*.

SHRI G. G. SWELL (Meghalaya): Madam, I am on a point of order.

THE DEPUTY CHAIRMAN r What is your point of order?

SHRI G. G; SWELL: Madam, can we use this House to cast aspersions on the Supreme Court? The hon. Member was saying that the Supreme Court was\*

These are his words. I demand that either he should withdraw those words or you should expunge them.

## THE DEPUTY CHAIRMANT

I have announced when was replying to Syed Sibtey Razi's point of order that we have respect for the Court. There is reciprocal respect between the Supreme Court, High Courts and the Government. That is why we never take up issues which are *sub judice*. We don't discuss such issues. I would not permit anything against the Court. Mr Ravi, you confine yourself to tlie subject-matter. Those words should be removed from there cord.

SHRI G.G. SWELL: He usesd the words.\*

\*Expunged as ordered by the Chair. .

THE DEPUTY CHAIRMAN: I have already removed those words from the record. I have to repeat it. I told them that those words should not go on record. The whole problem is that when I tell the Table people, you cannot hear and I don't have to shout...(Interruptions)...

SHRI VAYALAR RAVI: I withdraw the words...(Interruptions)...

THE DEPUTY CHAIRMAN: I said it and everybody heard that any mention against the Courts which is derogatory or even remotely disrespectful would never go on record, at least as long as I am sitting in this Chair. I can assure you this.

SHRI VAYALAR RAVI: I don't have any intention to show disrespect to the Supreme Court or to the High Courts. I respect the Judiciary very much. But I am raising a logical question. It is only because of activities 143 that the Supreme Court reluced to give its opinion. Imagine for a minute, Had it been under article 138 (2) of the Constitution, the Supreme Court would have been bound to give its opinion... (Interruptions)... I am coming to the agree with you. This

be dragged on for tong. Madam, what am saying is that this tome can-

ee dragged on for long. There ould be a solution. Even the Supreme Court agreed with this. My point is whether our concern should be to construct a temple or a mosque. I strongly believe that some people have demolished the mosque. Now, it is the duty of the nation to construct the inosque at the same place ...({aterruption}... We have the ...(interruptions)... have already withdrawn those words. I withdrew those words already. I appeal to my colleagues sitting on this side and to the General Secretary of the B.J.P. that they should see that the Indian society is already divided on communal lines and that the unity of the nation is most important. They musi come forward and help us to construct the mosque at the same place.

Think you.

THE DEPUTY CHAIRMAN: Now, Mr. S. S. Surjewala. Mr. Surje wala, you please speak on some other subject. one second. Mr. Sikander Bakht wanted to say something.

श्री सिकन्दर चस्तः सदर साहिबा शुकिया बहुत-बहुत । मेरा इरादा जिलकुल ग्रपना रहे ग्रमल जाहिर करने का नहीं था लेकिन मुझे कमी-कभी यह महसूस होने लगा है कि केंद्र लोगों ने इस विषय को उठाना एक रस्म सं। बना लिया है। पोलिटिकल पार्टीज की 🦒 पोजिशन इस सिलसिले में बिलकूल साफ है। ग्राप लोगों की पोजिशन साफ है, बाकी लोगों की पोजिशन, हमारी पोजिशन बिलकुल साफ है। अफसोस यह है कि जिस वनत जिज यह होता है कि हम सब को कोई के फैसने पर ग्रमल करना चाहिए तो हमें यह मालुम होता है कि इस मारीख को भी, कन्वोनिएटे तारीख को कोट करना सहुलियत अपनी समझता हू । यह नौन इश्युथा 86 क(, इस नौन ईश्युको नेशनल ग्रीर उसके बाद इटरनेशनल ईन्यु में कनवर्ष काल वाले वे है जिन्होंने कोई के हक्य की सुखालिकन शुरू की और फिर उसके बाद से रग बदलका शुरू हुए। हम लोगों ने हमेशा यह स्टेण्ड लिया है कि यह मामला जन्यात से ताल्लुक रखने वाला है। इस एक ने एहने वालों के जञ्जात की सामने रिश्कर इसका फैसला होता चाहिए। इसका कोर्ट से फैसजा नहीं हो सकता है । इसका फैंड के आपस में बालचीन के जिरेए हो सकता हैया इपका फैसनाकानन बहाजर 📑 सकता है और अनकार्यनेटली तानिव से मुक्क को तकसीम के फौरन बाद से एकः तारीच लिखी गयो थी । नोग 👸 🏗 मंदिर बना था, मुमयमातो का कबिस्तान, एक श्रालक्षमीर की मस्जिद, एक चबुतरा एक्टिय जो था, जुड़ां नमाज होता थी। इन ढांचे की एक्टिविटीज का मुझे कम से कन मालूम नहीं। है कि वहां कब समाज होती थी श्रीर कब नवाज होनी वद हुई लेकिन जहां सोमनाथ का मंदिर बना, बहा नमाज होती थी, उनको लिया गया बनाया गया घरेर उसको वनाने वन्ते हमारे नये मल्क की तामीर की बनियाद रखने वाले जो लोग थे, वहथे और उसकी दलीलें थीं। इस मल्का के राष्ट्रपति यहां मंदिर रखते के लिए गरे, वह नब रैलेबेट हैं, इने में दायन

देता हूं। अगर मामला मस्जिद का है तो पंजाव में, हरियाणा में, मस्जिहें उजड़ा पड़ी हैं। देट आल गोज, और पंजाब और हरियाणा की मस्जिदों को हम संभालें। सिर्फ अयोध्या के मामले को लेकर सियासी सूरत-ए-हाल पैदा करने की कोशिश करना खत्म होना चाहिए, और किसी जगह लकीर खींचनो चाहिए, सको हर बक्त फैशन नहीं बनान। चाहिए, इमारी पोजीशन बहुत साफ है हम आपकी

لمؤم میو تانے که اس تاریخ کو بھی کنوبنر پرکندی میاریخ کو کو بط گرنامهولت ابنی سمجنتها میون - پیرنان اشیونتها ۸۷ کا-اس نان ایندوں کو نیشنل اور اس کے بعد انش التيمين كنورك كرين واك وه بس المراب نيه كورت كرح محركي فخالفت نروع المرام المراس كيديس والك بدان مروع موسي مهم وگول نے

يُرِيِّ - و: مب ريليو بنيط بير - ايبي ميل ا به ۱۶ دین اسیه میغامله کمویه پیسی سیامه صویحال

وقت فیش نہیں بناناچاہے - ہماری پرزیش بہت صاف ہے - ہم آپ کی پوزیش سجی جانتے ہیں -رختے ہیں -

THE MINISTER OF HOME \ FF AIRS (SHRI S. B. CHAVAN) Madam, this very issue wliich was: raised two days back has been raised today also. If the Members go through the judgement of the Supreme Court, I don't think that any kind of clarification will be required from the Government side. One thing absolutely clear, and that is about the reference which has been made under Article 143. They have returned it without replying to the question which was posed to them. If you go through my speech on that day, the clarification that I gave was that two options seemed to be available. Maybe, there might be other options also. But the Government has not taken any decision about this thing. So long as the Supreme Courts decision is there that the status quo has to be maintained till the suits are decided, that should satisfy everybody that til] the suits are decided in a court of law, there can be no question of either construction of a mosque or construction of a Mandir. Both the things cannot be constructed at the same place. This is absolutely clear, and it is flowing from the judgement of the Supreme Court. I myself am not doing anything. The position being what it is, I don't think that any more confusion is called for. I know the sentiments of all the sections of the House, and the position of different political parties, but, I don't think that it will be in the national interest to whip up the feelings on this issue at all till the matter is decided by the court or we are able to reach some kind of an understanding through some other method.

Re. Indictment of Shri O. P. Chautala former chief Minister of Haryana, by Justice Saikia Commission

SHRI S. S. SURJEWALA (Haryana): Madam Chairperson, I want to raise an issue which has a very important dimension.

Madam, of late, a trend, a culture has emerged in politics, and politics is being criminalised. The worst incident criminalisation of politics has been unfolded by a commission of inquiry which was appointed by the Government, know as Justice K. N. Saikia Commission. It was appointed to look into the events known as the Meham incidents in Harvana.

Madam, on the 27th of February, 1990 two bye-elections, one in Meham and the other in Darbakalan in Haryana, were to be held. The then Chief Minister, Shri Om Prakash Chautala constested from Meham which is in the Rohtak District. As is very well known in the country, the election in Meham was countermanded on account of the death of one candidate whose name was Amir Singh. The Saikia Commission's charges were that Mr. Om Prakash Chautala himself engineered, conspired and caused the death of that candidate to countermeand the election, because his defeat was looming large before him. The Commission of Inquiry, whose report has been laid before Parliament last week, has arrived at certain conclusions which are very glaring. I will only briefly mention those conclusions. They are first Mr. Amir Singh, a well-known supporter of Mr. Chautala, was murdered. The Commission has said that he was a well-known person, very close to Mr. Chautala. Another thing which the Commission has said is that Mr. Chautala wanted the election to he countermanded; the death under the mysterious circumstances of Mr. Amir Singh,